

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 118/MP/2023
along with IA No. 31/2023**

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking quashing of the invoices dated 6.2.2023 and 6.3.2023 to the extent of interest component levied by the NTPC.

Petitioner : PSPCL

Respondents : NTPC Limited

Date of Hearing: **16.5.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present: Ms. Swapna Seshadri, Advocate, PSPCL
Shri Amal Nair, Advocate, PSPCL
Ms. Kritika Khanna, Advocate, PSPCL
Shri Ashutosh Srivastava, Advocate, NTPC
Shri Nihal Bhardwaj, Advocate, NTPC
Shri Kartikay Trivedi, Advocate, NTPC

Record of Proceedings

At the outset, learned proxy counsel for the Respondent prayed for a short adjournment on the ground of non-availability of the arguing counsel. This was not opposed by the learned counsel for the Petitioner. She however submitted that since the trigger date of the 2nd invoice is 22.5.2023, the Commission may grant protection to the Petitioner, against any coercive action by the Respondent.

2. On a specific query by the Commission as to whether the information sought by the Commission vide ROP of the hearing dated 24.4.2023, has been complied with by the parties, the learned counsel for the Petitioner, replied in the affirmative. The learned proxy counsel for the Respondent submitted that reply has been filed by the Respondent.

3. The learned counsel for the Petitioner prayed that the Petitioner may be granted time to file its rejoinder to the reply of the Respondent.

4. After hearing the learned counsel for the parties, the Commission adjourned the hearing of the petition. The Commission also directed that no precipitative action shall be taken by the Respondent against the Petitioner till



the next date of hearing. The Commission permitted the Petitioner to file its rejoinder in the matter, on or before **24.6.2023**.

6. The matter shall be listed for hearing on **8.9.2023**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

